GOVERNMENT OF INDIA MINISTRY OF INFORMATION AND BROADCASTING

LOK SABHA UNSTARRED QUESTION NO. 2563 TO BE ANSWERED ON 02/08/2022

CODE FOR SELF-REGULATION IN ADVERTISING

2563. SHRIMATI RAKSHA NIKHIL KHADSE:

Will the Minister of INFORMATION AND BROADCASTING

be pleased to state:

- (a) whether the Government proposes to bring new guidelines which will overlap the Code for Self-regulation in advertising recently notified by Central Consumer Protection Authority (CCPA) and adopted by Advertising Standards Council of India especially to ascertain "due diligence" by the brand endorsers; and
- (b) if so, the details thereof?

ANSWER

MINISTER OF INFORMATION AND BROADCASTING; AND MINISTER OF YOUTH AFFAIRS AND SPORTS (SHRI ANURAG SINGH THAKUR)

(a) & (b): The Cable Television Networks (Regulation) Act, 1995

and the rules framed thereunder lay down the Advertising Code for

adherence by the TV channels. The Department of Consumer

Affairs has notified Guidelines for Prevention of Misleading

Advertisements and Endorsements for Misleading Advertisements,

2022 under the Consumer Protection Act, 2019, which inter alia

provides for due diligence for endorsement of advertisements.

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